

1	2	3
10. Madhya Pradesh	11.2	11.9
11. Maharashtra	21.0	21.0
12. Manipur	1.9	2.0
13. Meghalaya	0.1	0.1
14. Nagaland	0.1	0.1
15. Orissa	5.6	6.0
16. Punjab	5.3	5.4
17. Rajasthan	5.0	5.6
18. Sikkim*		
19. Tamil Nadu	17.1	18.0
20. Tripura	0.9	1.0
21. Uttar Pradesh	18.7	20.9
22. West Bengal	41.2	41.0
<b>Union Territories</b>		
1. Andaman and Nicobar Islands	0.1	0.1
2. Arunachal Pradesh*	0.9	1.0
3. Chandigarh	0.9	1.0
4. Dadra and Nagar Haveli**		
5. Delhi	4.5	5.0
6. Goa	0.4	0.5
7. Lakshadweep	0.1	0.1
8. Mizoram	0.2	0.2
9. Pondicherry	0.6	0.7
<b>All India Total :</b>	<b>235.5</b>	<b>241.8</b>

**Note :** \* No Employment Exchange is functioning in Sikkim and Arunachal Pradesh.

\*\*One Employment exchange is functioning in the Union Territory, but data are not being received.

[English]

**Installation of Doordarshan Transmitters at Idukki & Pathanamthitta in Kerala**

907. SHRI P. A. ANTONY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have received any representation for installing Doordarshan

transmitters at Idukki and Pathanamthitta in Kerala; and

(b) if so, the action taken on the proposal ?

**THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) :**

(a) Yes, Sir.

(b) Idukki and Pathanamthitta districts lie within the service area of High power TV transmitters at Cochin and Trivandrum. Idukki and pathanamthitta districts have hilly terrain and therefore actual coverage will depend upon the line of sight. Provision of further transmitters for 'shadow-areas' would depend upon availability of resources in subsequent plans of T. V. expansion.

#### **Development of Economic Zone of Sea in Sixth and Seventh Plan**

908. SHRI SRIHARI RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the details of the provisions made in the sixth Plan to develop economic zone of the sea;

(b) the details of provision made in the Sixth Plan for developing deep sea fishing; and

(c) the programme to develop economic zone of sea during Seventh Plan ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR). (a) to (c). The information is being collected from the concerned Ministries and shall be laid on the Table of the Sabha.

#### **Release of Funds to Housing Cooperative by L. I. C. and HUDCO**

909. SHRI ANANTA PRASAD SETHI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government are aware that cooperatives are unable to take up many housing schemes in the rural areas due to constraints in their own resources; and

(b) if so, whether L. I. C. and HUDCO have been requested to release adequate funds to the housing cooperatives relaxing, if necessary, the existing norms of lending to the backward areas where is greater concentration of S.C. and S.T. population ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) and (b). No housing schemes submitted by Cooperative Sectors to HUDCO suffers due to financial constraints, as is evident

from the fact that out of 231 schemes received so far, 229 have already been sanctioned. HUDCO plays a major role in promoting housing for the economically weaker sections of the population with special emphasis in the backward areas.

However, LTC also despite the severe constraints on its resources has been trying to increase the disbursement of its funds to Apex cooperative housing societies.

#### **Creation of CD Blocks**

910. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that some of the States and Union Territories have sent proposals for formation of new C. D. Blocks in their areas in the Seventh Plan period;

(b) if so, which are the States and Union Territories who have sent such proposals;

(c) the reaction of the Government of India thereto;

(d) what is the financial assistance to be provided for these new blocks in Stage I period and in Stage II period;

(e) what is the minimum number of population required for formation of a C. D. Block and the maximum number of population for such C. D. Block; and

(f) whether it is a fact that many existing C. D. Blocks have exceeded the maximum number of population, if so, number of such Blocks in each State and what action has been taken to bifurcate these blocks ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) to (f). The creation of blocks is a State subject and is, therefore, within the jurisdiction of the State/UT Governments. No financial assistance is provided for these blocks. When the National Extension Service Scheme and the Community Development programme were introduced in 1952-53, blocks were established for an area generally comprising 100